

2063. [Transferred to 19th March, 1993]

**Filling up of vacancies in M.P. High Court**

2064. SHRI SURESH PACHOURI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that in December, 1992 the Jabalpur bench of the Madhya Pradesh High Court had given a direction for filling up of the vacancies of Judges in Madhya Pradesh High Court to the Central Government;

(b) if so, what are the details thereof; and

(c) what action was taken by Government on the said direction with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (c) Information is being collected and will be laid on the Table of the House.

**Free Legal Aid Scheme**

2065. SHRI RAMENDRA KUMAR YADAV RAVI:  
SHRI MD. SALIM:

Will the PRIME MINISTER be pleased to state:

(a) the details of guidelines issued to the State for providing legal aid to the poor under the Free Legal Aid Scheme;

(b) the list of Free legal cells with the number of persons assisted and the funds allocated under the Scheme during 1991-92 and 1992-93, state-wise;

(c) whether Government have evolved any scheme to strengthen the Free Legal Aid Scheme and widen its scope; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) The Central Government has constituted a High Powered Committee known as the

Committee for Implementing Legal Aid Schemes (CILAS) vide Resolution dated 26th September, 1980 to formulate in detail and implement comprehensive Legal Aid Schemes on uniform basis.

The CILAS formulated a Model Scheme which contains infrastructure of the Legal Aid organisations. This Model Scheme was forwarded to the State Governments for adoption with such modifications as the local conditions may warrant.

According to Model Scheme, any person whose annual income from all sources does not exceed Rs. 6,000/-, is entitled for legal aid.

This limitation as to income, is however, not applicable in case of persons belonging to Scheduled Castes, Scheduled Tribes, Vimukta Jatis, Nomadic Tribes, women and children.

(b) The following Statements containing information, State-wise, are attached:

(i) Statement I showing the Legal Aid Committees/Cells set up in the States and Union Territories; (See below)

(ii) Statement II showing the number of persons assisted through legal-aid and advice during the financial years 1991-92 and 1992-93 out of State funds; (See below) and

(iii) Statement III showing the funds allocated by the respective State Government to the State Legal Aid & Advice Boards during the financial years 1991-92 and 1992-93. (See below)

(c) and (d) The Legal Services Authorities Act, 1987 not only enlarges the categories of persons who can be provided free legal aid and advice irrespective of their income ceiling but also enhances the income ceiling from Rs. 6,000/- to Rs. 9,000/- upto High Court and from Rs. 9,000/- to Rs. 12,000/- for Supreme Court cases or such other amount as may be prescribed by the Central Government. The Act has not yet been enforced, as the Amendment Bill, having been passed by the Rajya Sabha is pending consideration of the Loka Sabha.

**Statement-I****LEGAL AID COMMITTEES/CELLS SET UP IN THE STATES AND UNION TERRITORIES**

(Based on the information received from state Legal Aid and Advice Boards)

S.No.	Name of the State Board	Committees/Cells set up
1	Andhra Pradesh . . . . .	24
2	Arunachal Pradesh. . . . .	No separate Legal Aid Cells set up in Arunachal Pradesh, District Authorities are providing legal-aid to the poor and needy persons.
3	Assam . . . . .	No Legal Aid Cell. There are Legal Aid Committees in the District and Sub-Divn. level.
4	Bihar . . . . .	78
5	Goa . . . . .	No Legal Aid Cell has been set up. No need has been felt for setting of such cells since the size of the State is small and the Board caters to the need of the economically and socially backward section of the society.
6	Gujarat . . . . .	172
7	Haryana . . . . .	32
8	Himachal Pradesh . . . . .	53
9	Jammu and Kashmir . . . . .	59
10	Karnataka . . . . .	140
11	Kerala . . . . .	74
12	Madhya Pradesh . . . . .	59
13	Maharashtra . . . . .	303
14	Meghalaya . . . . .	5
15	Mizoram . . . . .	1
16	Orissa . . . . .	62
17	Punjab . . . . .	45
18	Rajasthan . . . . .	185
19	Tamil Nadu . . . . .	263
20	Tripura . . . . .	10
21	Uttar Pradesh . . . . .	65
22	West Bengal . . . . .	52
23	Andaman & Nicobar . . . . .	No legal Aid Cell has been set up.
24	Chandigarh . . . . .	Do.
25	Daman & Diu . . . . .	Do.
26	Delhi . . . . .	2 Committees & 2 Centres
27	Lkashadweep . . . . .	1
28	Pondicherry . . . . .	7

## Statement -II

*The number of persons assisted through legal Aid and Advice during the financial year 1991-92 and 1992-93 out of State Funds.*

(Based on the information received from State Legal Aid & Advice Boards, as on 1-12-1992)

S.No.	Name of the State/Union Territory	No. of persons assisted during	
		1991-92	1992-93
1	Andhra Pradesh	1543	907
2	Arunachal Pradesh	484	366
3	Assam	118	Not available
4	Bihar	376	Do.
5	Goa	30	25
6	Gujarat	1422	695 (Upto Oct. 92)
7	Haryana	—	..
		4098	
8	Jammu and Kashmir	856	160
9	Karnataka	37013	9370
10	Kerala	Not available	
11	Madhya Pradesh	47274	13302
12	Maharashtra	25000	Not available
13	Mizoram	378	329
14	Oriassa	5719	2172
15	Punjab	..	..
		261	
16	Rajasthan	1840	527
17	Sikkim	16	18
18	Tamil Nadu	47476	29034 (upto Oct. 92)
19	Uttar Pradesh	340331	93612
20	Andaman & Nicobar Islands	..	..
21	Delhi	2436	10 1605
22	Pondicherry	1553	1092

**Statement III**

*The funds allocated by the respective State Government to the State Legal Aid Advice Boards during the financial years 1991-92 and 1992-93, State-wise.*

(Based on the information received from State Legal Aid & Advice Boards)

S. No.	Name of the State	Funds allocated by State Govt. during	
		1991-92	1992-93
1.	Andhra Pradesh	10,00,000	10,00,000
2.	Arunachal Pradesh	3,35,547	3,90,015
3.	Assam	1,00,000	No funds allotted
4.	Bihar	..	..
		14,00,000	
5.	Goa	15,000	15,000
6.	Gujarat	16,00,000	14,19,000
7.	Haryana	8,77,000	10,44,000
8.	Jammu and Kashmir	..	..
		7,61,000	
9.	Karnataka	48,82,000	51,26,000
10.	Kerala	86,750	No funds allocated
11.	Madhya Pradesh	29,62,032	Not provided
12.	Maharashtra	37,33,000	43,18,000
13.	Mizoram	3,50,000	4,00,000
14.	Orissa	10,10,000	8,00,000
15.	Punjab	16,03,000	18,13,000
16.	Rajasthan	5,00,000	5,00,000
17.	Sikkim	1,00,000	1,00,000
18.	Tamil Nadu	91,00,000	91,00,000
19.	Uttar Pradesh	54,40,000	53,65,576
20.	Andaman & Nicobar Islands	1,00,000	1,00,000
21.	Delhi	12,00,000	17,00,000
22.	Pondicherry	60,000	2,60,000